

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 172 OF 2017 &  
IA NOS. 343, 344, 388 & 421 OF 2018**

**Dated: 2<sup>nd</sup> April, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Coastal Gujarat Power Limited**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Apoorva Misra

Counsel for the Respondent(s) : Ms. Nikita Choukse  
Ms. Anshula Laroia for R-3

Mr. Anand K. Ganesan  
Ms. Neha Garg  
Ms. Rhea Luthra for R-7

**ORDER**

**IA NO. 343 OF 2018**

***(Appln. for condonation of delay in filing reply)***

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**IA NO. 388 OF 2018**  
*(Appln. for condonation of delay in filing rejoinder)*

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**IA NOs.344 & 421 OF 2018**  
*(Applns. for filing additional documents)*

We have heard learned counsel for the parties.

With the consent of the parties and for the reasons stated in the applications, the applications are allowed.

**APPEAL No. 172 of 2017**

Learned counsel for the appellant states that the companion matters being appeal Nos. 385 & 383 of 2017 are coming up before Court - II on 05.04.2018.

List this matter on **05.04.2018** before Court – II along with Appeal Nos. 385 & 383 of 2017.

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I. J. Kapoor)**  
**Technical Member**